

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB 1010 (ND)/2019

IN THE MATTER OF:

M/s. Susanta Mandal & Ors.

...PETITIONER

Vs

M/s. AMB Infrabuild Pvt. Ltd. & Anr.

...RESPONDENT

SECTION

Under Section 7 IBC 2016

Order delivered on 06.11.2019

Coram:

Shri Ch. Mohd. Sharief Tariq,

Hon'ble Member (Judicial)

Shri Kapal Kumar Vohra,

Hon'ble Member (Technical)

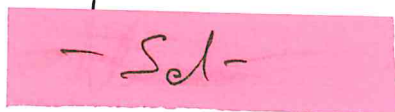
For the Petitioner/Applicant : Mr. Chayan Sarkar and Bipul Kedia Advocates

For the Corporate Debtor : Mr. R.K. Gupta. Swarlipi Debroy and Aakash Aggarwal
Advocates

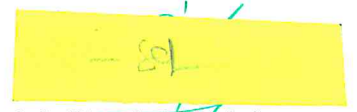
ORDER

Both the sides are present. Reply has been filed. Counsel for the petitioner is directed to file rejoinder, if any. In the meantime, the parties are at liberty to explore the possibility of settlement by exchanging proposals.

Put up on 18.11.2019.



(K. K. VOHRA)
MEMBER (TECHNICAL)



(Ch. Mohd. Sharief Tariq)
MEMBER (JUDICIAL)